

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 11 JAN 1989

APPLICATION NO.

1104

/88(F)

W.P. NO.

Applicant(s)

Shri M. Channaiah

To

v/s

The Senior Supdt. of Post Offices, Bangalore
South Division, Bangalore

1. Shri M. Channaiah
Selection Grade Group 'D'
Head Post Office
Basavanagudi
Bangalore - 560 004

2. Shri M. Raghavendra Achar
Advocate
1074-1075, Banashankari I Stage
Sreenivasanagar II Phase
Bangalore - 560 050

3. The Senior Superintendent of
Post Offices
Bangalore South Division
Jaynagar 'T' Block
Bangalore - 560 041

4. Shri M. Vasudeva Rao
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Respondent(s)

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/REPLY/INTERIM ORDER
passed by this Tribunal in the above said application(s) on 5-1-89.

Encl : As above

R. Venkatesh
DEPUTY REGISTRAR
(JUDICIAL)

9c

K. M. Rao
12-1-89

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

DATED THIS THE FIFTH DAY OF JANUARY, 1988

Present: Hon'ble Shri Justice K.S. Puttaswamy .. Vice Chairman
Hon'ble Shri P. Srinivasan .. Member (A)

APPLICATION NO. 1104/1988

Shri M. Channaiah
Major, S.G. Group 'D'
Head Post Office
Basavangudi
Bangalore - 560 004.

.. Applicant

(Shri M.R. Achar, Advocate)

Vs.

The Senior Superintendent
of Post Offices
Bangalore South Division
Jayanagar 'T' Block
Bangalore - 560 041.

.. Respondent

(Shri M. Vasudeva Rao, Advocate)

This application having come up
for hearing before this Tribunal today, Hon'ble Vice Chairman
made the following:

ORDER

Applicant by Shri M.R. Achar,

Respondents by Shri M. Vasudeva Rao.

2. In this application made under Section 19
of the Administrative Tribunals Act, 1985 (Act), the
applicant has challenged order no. AP/32-574 dated 24.5.1988
(Annexure-B) of the Post Master General, Karnataka Circle,
Bangalore, (PMG) denying him fixation of pay on par with
his junior one Shri B.M. Sanjeeva Murthy.

3. Shri Rao appearing for the respondent,
has placed before us a copy of the Memo No. AP/32-574 dated
2.11.1988 made by the PMG granting the very relief sought

by the applicant.

4. In this view this application no longer survives for consideration. We, therefore, dismiss this application has having become unnecessary. But in the circumstances of the case we direct the parties to bear their own costs.

Sd/-

VICE CHAIRMAN

Sd/-

MEMBER(A)

mr.

TRUE COPY

R. Venkatesh
DEPUTY REGISTRAR (JD)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE